

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:178  
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VERIFICATION OF SUBSCRIBERS  
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**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government has received complaints on issuing mobile connections/SIM cards in the name of the people without proper verification;
- (b) if so, the number of such cases registered so far, company-wise and State-wise; and
- (c) the details of action taken by the Government against the defaulting companies alongwith the penalties imposed and recovered from them so far?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) Yes, Madam.

(b) Details of number of cases received and number of connections covered in these complaints are as below given annexure.

(c) Penalties amounting to approx. Rs. 15.5 Crores has been imposed on Telecom Service Provider (TSPs) for violating the norms in these cases, out of which 2.7 Crores have been realized. The main reason for short collection is varied interpretation of penalty calculation method by TSPs which reduces the penalty amount significantly. Apart from this the number found non-compliant have also been disconnected. In cases where forgery of documents have been observed complaints / FIRs have also been lodged with the Police.